

06.06.2020

Matter taken up electronically.

Present: None

In terms of Order bearing No. R235/RG/DHC/2020 dated 16.05.2020 passed by Hon'ble High Court, efforts were initiated to conduct proceedings of this case through Video Conferencing.

E-notices were sent to Sh. Sanjit Kumar, Ld. Counsel for appellant/convict and Sh. Darshan Lal, Ld. PP for the CBI seeking their consent for conducting the proceedings in the case through video conferencing as the case is pending for arguments and they were also directed to file brief written submissions.

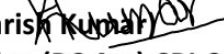
Consent of Sh. Darshan Lal, Ld. PP for CBI received by way of Whatsapp.

Sh. Sanjit Kumar, Ld. Counsel for appellant/convict, had submitted reply by way of email, wherein he submitted that he is out of station and unable to argue the matter through video conferencing. He requested to adjourn the matter and the same be taken up as and when the Court opens for physical appearance. However, he has not stated the date when he will come back to Delhi.

Issue fresh E-notice to the Ld. Counsel for the appellant/convict for next date of hearing so as to when he would return to Delhi and what difficulties he has for conducting case through video conferencing. Ld. PP for the CBI be also informed accordingly.

A copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court.

List the matter for reply/consent on **17.07.2020**.


(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/06.07.2020

06.07.2020

Matter taken up electronically.

Present: None

In terms of Order bearing No. R235/RG/DHC/2020 dated 16.05.2020 passed by Hon'ble High Court, efforts were initiated to conduct proceedings of this case through Video Conferencing.

In terms of verbal directions issued by the Court, Ahlmad has telephonically contacted Ld. Counsel for the appellant/convict and Ld. PP for the CBI for proceeding the matter through Video Conferencing to which they have consented to.

in the present case final arguments were concluded on 16.03.2020 and matter was listed for 30.03.2020 for order. However in the meantime nationwide lockdown was imposed due to spread of Covid-19 pandemic, followed by suspension of physical hearing in Court and as such this matter got adjourned from time to time.

In accordance with direction of the Hon'ble High Court as mentioned in above referred circular, all matters at the stage of final arguments or for order can be taken up through video conferencing. Since the present matter is ready for pronouncement of judgment and is listed for 10.07.202 and since consent of counsels for parties have been received, hence let E-notices be accordingly issued by way of digital mode (email or WhatsApp) to Ld. Counsel for the appellant/convict and Ld. PP for the CBI for the next date of hearing to join the proceedings in the case through video conferencing for the



pronouncement of judgement. Respective counsel shall also ensure presence of appellant and HIO through video conference.

A copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court.

List the matter on **10.07.2020**, the date already fixed, for pronouncement of judgement.

A handwritten signature in black ink, appearing to read 'Harish Kumar', written over a horizontal line.

(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/06.07.2020

06.07.2020

Matter taken up electronically at the request of Ahlmad.

Present: None

Inadvertently on the last day order issued for listing this matter 12.07.2020 which turns out to be Sunday.

In view of the above error date is changed to 13.07.2020. Accordingly, list the matter for **13.07.2020**.

Let E-notices in terms of previous order be issued for the next date of hearing i.e. **13.07.2020**.

The date already given as 12.07.2020 stands cancelled.

A copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court.



(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/06.07.2020**